

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.4294/2019

(Arising out of impugned final judgment and order dated 13-12-2018 in SCRA No.9897/2017 passed by the High Court Of Gujarat At Ahmedabad)

MISS XYZ

Appellant(s)

VERSUS

THE STATE OF GUJARAT &amp; ANR.

Respondent(s)

([HEARD BY : HON. UDAY UMESH LALIT, HON. INDU MALHOTRA AND HON. R. SUBHASH REDDY, JJ.] )

Date : 25-10-2019 This appeal was called on for judgment today.

For Appellant(s)      Mr. Amit Anand Tiwari, Adv.  
                                 Ms. Shakun Sharma, AOR  
                                 Ms. Mary Mitzy, Adv.  
                                 Mr. Jeet P. Bhat, Adv.  
                                 Mr. Shashwat Singh, Adv.

For Respondent(s)    Mr. Mukul Rohatgi, Sr. Adv.  
                                 Mr. Saurabh Kirpal, Adv.  
                                 Mr. Jesal Wahi, AOR  
  
                                 Mr. Aniruddha P. Mayee, AOR  
                                 Ms. Deepanwita Priyanka, Adv.

Hon'ble Mr. Justice R. Subhash Reddy pronounced the Judgment of the Bench comprising Hon'ble Mr. Justice Uday Umesh Lalit, Hon'ble Ms. Justice Indu Malhotra and His Lordship.

Leave granted.

Appeal is allowed in terms of the Signed Reportable Judgment.

Pending applications, if any, are disposed of.

(POOJA CHOPRA)  
COURT MASTER

(RAJINDER KAUR)  
BRANCH OFFICER

(Signed Reportable Judgment is placed on the file)